

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP No.557/2016
In
OA No.3788/2013**

New Delhi this the 8th day of February, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

Shri Dhoop ChanderPetitioner.

(By Advocate: Shri Lalta Prasad)

VERSUS

Shri Harender Singh
Director Department of Post
New Delhi.

.... Respondent.

(By Advocate: Shri V.S.R.Krishna)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar, Member (J)

When this matter is taken up, the learned counsel for the respondents while producing a speaking order dated 24.10.2016 submits that they have complied with the Order of this Tribunal,

2. In view of the compliance of the order of this Tribunal, the Contempt Petition is closed and notice issued to the respondent is discharged. However, the applicant is at liberty to question the order now passed by the respondents, if he is still aggrieved, in accordance with law.

**(P.K.Basu)
Member (A)**

**(V. AJAY KUMAR)
Member (J)**

